

बजाय डेरी के । और जो आने-स्टली और आपस में मिल कर रहना चाहते हैं क्या उनके लिये वजोर साहब यह मुनासिब नहीं समझते कि ऐसे बोंगस लोगों को जो जमीन दे रखी है और कांग्रेसियों ने ले रखी है उनसे छीन कर अच्छे आर्दाभियों को दे दी जाये ताकि वह जाती तौर पर अपने खान्दान की खिदमत कर सकें ।]

श्री मेहर चन्द खन्ना : जहां तक डेरी का ताल्लुक है मैं उसके बारे में नहीं जानता हूं कि यह जमीन मैंने दी है या दिल्ली एडमिनिस्ट्रेशन ने दी है या डी० डी० ए० वालों ने दी है । लेकिन जहां तक पार्लियामेंट के मेम्बरान का ताल्लुक है मैं पहले भी तैयार था और आज भी तैयार हूं कि कोई ऐसा तरीका निकाल लिया जाय जिससे देश या टैंक्स पेत्रर के ऊपर इसका बोझ न पड़े और जमीन भी मिल सके ।

SHRI M. R. SHERVANI: May I know, Sir, if a Member has been here for a couple of years and hopes to be here for another fifteen or twenty years, if he applies on individual basis to the Housing Ministry for a small plot, will it be considered favourably?

SHRI MEHR CHAND KHANNA: A Member of Parliament is a charge on the Housing Committee of both the Houses of Parliament. The Minister for Housing has no right to allot a house to a Member of Parliament, he does so on the recommendations of the House Committee.

SHRI M. R. SHERVANI: I want land.

SHRI MEHR CHAND KHANNA: I am coming to that because you kindly wrote to me the other day. You wanted and I told you that you have to approach the Chairman of the Housing Committee of the Rajya Sabha. As far as the question of land is concerned, lands are available in Delhi, lands are being sold every day

in Delhi. There are plots which are available with the Delhi Administration. I do not think there should be any difficulty and if a Member of Parliament wants his case to be sponsored to the Delhi Administration, I shall be too happy to do so.

#### DEMOLITION OF JHUGGIS AND JHONPARIS OF BHOOLI BHATIARI KA JUNGLE

\*356. SHRI B. K. GAIKWAD: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Jhuggis and Jhonparis of the people belonging to the Scheduled Castes at Bhooli Bhatiari Ka Jungle, Panchkium Road, New Delhi were demolished by the special staff of Delhi Administration at mid-night and during rains on 7th July, 1964; and

(b) since when these people were residing there?

THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA): (a) No huts were demolished at mid-night on the 7th July, 1964. The demolition operations were carried out during day time on various dates in June, July and August 1964, as unauthorised huts were put up again and again by certain squatters.

(b) These squatters put up unauthorised huts for the first time in the third week of June, 1964.

SHRI B. K. GAIKWAD: My question is since when these hutment dwellers are residing on those sites? He says 3rd June 1964. You will find that the huts are there for years together.

SHRI MEHR CHAND KHANNA: No, not in this case.

**SHRI B. K. GAIKWAD:** If that is the information of the Minister, I have no complaint to make but if the huts were not demolished during mid-night, whether it is a fact that huts were demolished when it was raining and they were demolished with the help of the Police?

**SHRI MEHR CHAND KHANNA:** We had a freezing date for squatters in Delhi during 1960. We have got about 60,000 squatters on our list for whom alternative accommodation has to be provided. If the huts are being put up to-day and if we have to deal with this problem effectively, then these huts have to be demolished. In this particular case the demolition squad had to go about a dozen times on repeated days. We kept on demolishing these huts and they kept on putting them up. As regards the rainy season, we try to avoid it as far as possible but if we take the winter season into consideration and the rainy season into consideration, by the time the demolition squads start taking action, the squatters will not be in hundreds but in thousands.

**SHRI B. K. GAIKWAD:** The Minister was pleased to reply that there is considerable land lying with the Delhi Administration. May I know whether any alternative accommodation or site was granted to these people to construct their huts?

**SHRI MEHR CHAND KHANNA:** No. We do not accept any squatter beyond the freezing date of June-July 1960. Anyone who has squatted after that, we demolish those huts and we are not obliged to provide them with alternative accommodation. Alternative accommodation, as I have stated before this House repeatedly can only be considered for those eligible cases whose names are enumerated in the census of 1960. If inadvertently any names are left out,

we are prepared to consider them if reasonable proof is produced.

**SHRI B. K. GAIKWAD:** When our Government is so kind so as to provide food, shelter and money for the rehabilitation of the people coming from outside countries such as Pakistan, Tibet, Burma etc. will the Government show that much courtesy that much humanity and that much respect to the people of this country who have suffered for centuries together and whose position is worse than that of the refugees who are coming from outside countries?

**SHRI MEHR CHAND KHANNA:** I am no longer holding any brief on behalf of the Rehabilitation Ministry. That would be the concern of Mr. Tyagi. As a refugee myself, I feel the Government has been very kind to me . . .

**SHRI BHUPESH GUPTA:** Very well rehabilitated. . .

**SHRI MEHR CHAND KHANNA:** . . . and the refugees too have made sacrifices for this cause. As far as Mr. Gupta is concerned, he has never been happy with me. I thought he would spare me now and would take up cudgels with Mr. Tyagi but old associations and affiliations never die in his case and it will go on.

شری عبدالغنی : کوا وزیر صاحب

فرمائیں گے کہ ورشا کے وقت جن

لوگوں کی جھونپڑیاں یا جھنگواں اکھاڑی

گئی ہوں ان کو کہیں اور جگہ

مہاجر دی گئی ہے - اگر نہیں دی

گئی ہے تو کیا وہ یہ بھی فرمائیں

کے کہ جو سینکڑوں بیگم زمینی ناجائز  
 طور پر کوآپریتھو کے نام پر لوگوں  
 کو دی گئی ہے اور جس پر لوگوں  
 نے مکانات اور کارخانے کھڑے کر دیئے  
 ہیں کیا وہ ان سے چھین لی  
 جائیگی -

†[श्री अब्दुल गनी : क्या वजीर  
 साहब फरमायेंगे कि वर्षा के वक्त जिन  
 लोगों की झोंपड़ियां या झुगियां उखाड़ी  
 गई है उनको कहीं और जगह शेल्टर दी  
 गई है? अगर नहीं दी गई है तो क्या वह  
 यह भी फरमायेंगे कि जो सैकड़ों बीघा  
 जमीन नाजायज तौर पर कोआपरेटिव  
 के नाम पर लोगों को दी गई है और जिस  
 पर लोगों ने मकानात और कारखाने खड़े  
 कर दिये हैं क्या वह इनसे छीन ली  
 जायेगी ? ]

श्री मेहर चन्द खन्ना : जहाँ तक पब्लिक  
 लैंड का ताल्लुक है मेरा ख्याल है कि तमाम  
 लैंड को माफ किया जाय चाहे उस  
 पर दिल्लीवालों की झुग्गी झोंपड़ी हो  
 या किसी और की हो । इस काम  
 को हम कर रहे हैं और मेरी ख्वाहिश  
 है कि किसी को नाजायज तौर पर  
 तल्लीफ न हो । लेकिन जो आदमी  
 पब्लिक लैंड पर नाजायज तौर पर  
 स्कैट करता है उस को हटाया जाय  
 क्योंकि अगर हम को दिल्ली का डेवलप-  
 मेंट करना है डेवलपमेंट प्लान के मुता-  
 बिक तो इस में कहीं न कहीं सख्ती  
 और तकलीफ होगी ही । लेकिन मेरी  
 कोशिश यही रहनी है कि इस तरह  
 के अपरेशनों में कम से कम तकलीफ  
 हो । लेकिन इन अपरेशनों के बारे में

यह कहा जाय कि तकलीफ न हो तो  
 यह मुश्किल बात है और जिस का मैं  
 जवाब नहीं दे सकता हूँ ।

SHRI A. D. MANI: Has Government  
 tried to find out what has happened  
 to these hapless people who have  
 been thrown out of their jhuggis and  
 jhonpris? The Minister may say  
 that it is not the concern of his  
 Ministry but, Sir, on human grounds  
 has he tried to find out whether these  
 people have secured alternative  
 accommodation?

SHRI MEHR CHAND KHANNA: We  
 do not consider allotment of alterna-  
 tive accommodation to those who come  
 beyond a certain date. May I sub-  
 mit for the consideration of the  
 House, Sir, that within the last twenty  
 years the population of Delhi has  
 gone up from 9 lakhs to 27 lakhs?  
 It is increasing at the rate of 2 lakhs  
 a year. Since we get into difficulties in  
 regard to water, sewerage, electricity  
 and all that, we must consider that,  
 after all, Delhi has a limited  
 capacity. As far as the popu-  
 lation is concerned, if all these  
 people would rush to the capital,  
 it has to be realised that the capital  
 has its limitations and beyond a cer-  
 tain population we cannot contain  
 them.

श्री देवी सिंह क्या मंत्री महोदय यह  
 बतलाने की कृपा करेंगे कि हमारी सरकार  
 ने कोई ऐसा कानून बनाया है कि  
 दिल्ली में किसी को बसने का अधिकार  
 नहीं है ? जब बड़े आदमियों को बसने  
 का अधिकार है, तो गरीबों को क्या  
 आप आदमी नहीं समझते हैं, जानवर  
 समझते हैं, इसलिये उनको रहने की जगह  
 नहीं देते हैं ?

श्री मेहर चन्द खन्ना : जिनना  
 हमारी सरकार गरीबों को प्यार करती  
 है, शायद बहुत से भाई उतना नहीं  
 करते होंगे । इसलिये ६० हजार फैम-

लोज जो झुग्गी झोंपड़ियों में रह रही हैं, उन के लिये करोड़ों रुपये लगा कर के हम उन को बसाने की कोशिश कर रहे हैं ।

श्री उद्धवराव साहेबराव पाटिल : क्या यह सरकार ने जांच की है कि ये जो यहां बाहर से लोग आ कर के रहते हैं, वे अपने किसी रोजगार की तलाश में आते हैं या कांस्ट्रक्शन करने वाली जो कंपनियां हैं उनके जरिये से आते हैं या दीगर मिल्म उनको लाती है ? अगर यह सच है, तो उन के रहने की ज़िम्मेदारी सरकार को लेनी चाहिये या कांस्ट्रक्शन करने वाली जो कंपनियां हैं जो उन को लाती हैं लेबर की हैसियत से उन से सरकार को यह कोशिश करनी चाहिये कि वे यह ज़िम्मेदारी लें और उनके लिये मकान बनायें ।

श्री मेहर चन्द खन्ना : जहां तक हमारा ताल्लुक है हम यही कोशिश कर रहे हैं जो माननीय सदस्य ने कहा है हम दिल्ली के पेरो फेरो में लेबर कैम्प बना रहे हैं ताकि जो लेबर यहां आयें वे उनमें कयाम कर सकें । जहां तक इंडस्ट्रियल हाउसिंग पालिसी का ताल्लुक है, वह एक अलाहदा सवाल है और मेरे खयाल में अभी उसका जवाब देना मुश्किल है ।

SHRI D. THENGARI: What is the total number of persons displaced in the process, and is the Government thinking of giving some economic aid, particularly to those who are lying on the streets?

SHRI MEHR CHAND KHANNA: What we are doing is, we have formulated a scheme under which we allot plots, each, to start with, of 25 square yards, and ultimately 80 square yards in the case of eligible squatters, and we develop those plots.

At least 5,000 tenements we also propose to build in this process; I think we have already made allotments to about 12 to 13 thousand families. We work on the basis of about 2,000 families a month, trying to liquidate this problem within the next two or three years—it is about 60,000 families.

SHRI B. K. GAIKWAD: Are Government aware that these people, who are coming from outside and residing here in Delhi, they come to earn their bread? And is it not the responsibility of the Government to provide them work wherever they stay? And if the Government is not going to provide them with shelter, food and work, then is it that we should tell them to go to foreign countries and then come back as refugees and then Government will take care of them?

SHRI MEHR CHAND KHANNA: To the first part of the question I have to admit that there are better avenues for work in Delhi, and to the second part, admit that these people do come here to find employment, and to the third part, say that within our limited resources we can only contain a part of the population, not the whole lot that might come to Delhi.

شہی پیارے لال کدیل :۔۔طالعہ۔۔

جہگی جہو جہیوں میں جو لوگ  
رہتے ہیں وہ زیادہ تر ایسے لوگ  
ہیں جو دلی کی خوشحورتی بونٹانے  
کے لئے آتے ہیں یعنی بڑے بڑے  
مکان اور عمارتیں بنانے آتے ہیں۔  
وہ خود جہگی جہو جہیوں میں رہ  
کر دلی کی خدمت اور سیوا کرتے  
ہیں ا۔ د۔۔وں کے مکان بناتے ہیں۔  
ایسی حالت میں کہا گورنمنٹ کا  
یہ فرض نہیں ہے کہ وہ انکو رہنے

के लिये जेहोता मोना कोनी शोल्डर ८-  
महोन अहक तजवीज पीस करना चाहता  
होन . . .

†[श्री प्यारे लाल कुरील 'तालिब':  
झुग्गी-झोंपड़ियों में जो लोग रहते हैं वह  
ज्यादातर ऐसे लोग हैं जो दिल्ली की खूब-  
सूरती बढ़ाने के लिये आते हैं यानी बड़े  
बड़े मकान और इमारतें बनाने आते हैं  
वह खुद झुग्गी-झोंपड़ियों में रह कर दिल्ली  
की खिदमत और सेवा करते हैं और  
हूसरों के मकान बनाते हैं। ऐसी हालत  
में क्या गवर्नमेंट का यह फर्ज नहीं है  
कि वह उन को रहने के लिए छोटा-  
मोटा कोई शेल्डर दें ? मैं एक तजवीज  
पेश करना चाहता हूँ . . .]

श्री सभापति : कुरील साहब, यह  
तजवीज पेश करने का वक्त नहीं है।

श्री प्यारे लाल कुरील 'तालिब':

- - - के कुरन्लस अन ८ लिये नुडनक  
महोन मल्लु असुरीड ब्लडनक्स ब्लड  
जिसा के बमडु महोन ८ केनके ८  
दली की खोबुवुवुती बुरहाने अने  
महोन ओर ओरुमेल मन्सुस की कुरुवुहान  
ब्लड अने महोन -

†[श्री प्यारे लाल कुरील 'तालिब':  
कि गवर्नमेंट उन के लिये  
नजदीक में मल्टी स्टोरीड बिल्डिंग्स बनाये  
जैसाकि बम्बई में है क्योंकि वह दिल्ली की  
खूबसूरती बढ़ाने आते हैं और आनरेबिल  
मिनिस्टर्स की कोठियां बनाने आते हैं।]

श्री मेहर चन्द खन्ना : जहा तक मुमकिन  
है हम उन की ज़िम्मेदारी लेने के लिये तैयार  
हैं।

श्री अब्दुल गनी : महोन ने ८  
पुजुहा तहा वुजिर साहब से के के  
अप ८ भुतुहोन के के ८ नु नाजुतु  
पर बीडु कुने अन कु तु अप ने अकह  
दहा - लहकन जलहोन ने जलुतु  
पर वीरु के नाम से ८ कसी ओर  
जलु के नाम से जमिन ली ओर अस  
का वे नाजलुतु असुमाल करु लकहोन  
वुडुह कमा रहे महोन कमा अन की  
ब्लडनक्स होन अप कुरानोन के ओर अन  
से वे जमिन अपे फुडुह महोन लह  
के - महोन ८ एरुस केहा तहा खलुस  
तुडु जलुल कुरनजा के मतलुक -

†[श्री अब्दुल गनी : मैंने यह पूछा  
था वजीर साहब से कि क्या आप यह बतायेगे  
कि यह जो नाजायज तौर पर बैठ गये उन  
को तो आप ने उखाड़ दिया, लेकिन जिन्हों  
ने जायज तौर पर डेरी के नाम से या किसी  
और चीज के नाम से जमीन ली और उस  
का वह नाजायज इस्तेमाल कर के लाखों  
रुपये कमा रहे हैं क्या उन की बिल्डिंग्स  
भी आप गिरायेगे और उन से वह जमीन  
अपने कब्जे में लेगे ? मैंने यह अर्ज किया था  
खास तौर से झील कुरंजा के मुतल्लिक।]

श्री मेहर चन्द खन्ना : आनरेबिल मेम्बर  
झील करजिया का बार बार जिक्र कर  
रहे हैं। मैं उसके बारे में नहीं जानता।  
मुझे अगर माननीय सदस्य लिखें तो पहले  
यह देखना होगा कि झील कुरंजा की जो  
जमीन है वह दिल्ली डेवलोपमेंट अथॉरिटी  
की है या किसी कोऑपरेटिव सोसायटी की  
है या होम मिनिस्ट्री की है। मैं तो उस जमीन  
से ताल्लुक रखता हूँ जो नजूल की जमीन  
है, जो हमारे कब्जे में है। अगर आप लिखेंगे  
तो मैं सब बातें देख लूंगा।

شری عبدالغنی : پوئنت آف

آؤر سر - یہ جوئنت رہنسیہیلٹی

ہے یا ایسی کوئی علیحدہ ذاتی

رہنسیہیلٹی ہے -

†[श्री अब्दुल गनी : प्वाइंट आफ  
आर्डर, सर। यह ज्वायट रेसपांसिबिलिटी है  
या अपनी कोई अलहदा जाती रेसपांसिबि-  
लिटी है।]

**SHRI SANTOKH SINGH:** In view of the fact that it is a human problem, is Government taking any steps to make houses on a large scale? For example, during the War America was making one warship a day. The Government of Russia can make one house in one day. Is Government taking any steps to make houses on a large scale so as to overcome this difficulty?

**SHRI MEHR CHAND KHANNA:** Nobody denies that the provision of shelter is a human problem. But if I need about 10 to 12 thousand crores of rupees for the construction of houses, then the entire Fourth Five Year Plan allocation may have to be diverted to the same—which is not possible. Thus we can only build houses according to our financial limitations. On the one hand the population is going up; on the other hand there is the flow of population from the rural areas to the urban areas. So all these factors have to be taken into consideration. If the Finance Minister and the Planning Commission can make large funds available to me, I can assure both of them that I will do my best. As is evident, there is also the shortage of cement and steel.

**SHRI SHIVA NAND RAMAUL:** May I know, Sir, if it is a fact that some time back some plots were given to the *jhuggi and jhonpri* dwellers

and later it was found that those plots had been sold by them and that now multi-storeyed buildings are standing on those plots?

**SHRI MEHR CHAND KHANNA:** It is a fact that in some cases the *jhuggi* and *jhonpri* dwellers have misused the lands allotted to them; they have sold these lands to some other persons, and instead of there being constructed poor dwellings for poor men, some very good houses have been built up those sites. We are looking into the matter and taking action against these unauthorised sales.

\*357 [The questioner (Shri Mahabir Dass) was absent. For answer, vide cols. 2668-69 infra.]

#### BRITISH AND U.S. PRIVATE CAPITAL INVESTMENT

\*358. **SHRI NIREN GHOSH:** Will the Minister of FINANCE be pleased to state:

(a) the amount of (i) British and (ii) United States private capital investment India in the year 1958 and in March, 1964; and

(b) the average rate of profits earned on such investment?

**THE MINISTER OF PLANNING (SHRI B. R. BHAGAT):** (a) The available information is only upto the end of 1960. A statement giving the information is laid on the Table of the Rajya Sabha.

(b) About 8% per annum during the period 1958—1960.

#### STATEMENT

(Rs. crores)

	Outstanding foreign invest- ments from pri- vate sources.	Direct	Portfolio	Total
		1958*		
U.K.	358.2	40.6		398.8
U.S.A.	56.7	3.3		60.0
		1960*		
U.K.	403.8	39.5		443.3
U.S.A.	68.6	4.0		72.6

\*Figures relate to investments in re-  
banking business institutions in India.

†[ ]Hindi transliteration.